

मानवाधिकार आयोग ने भेजा रिमाइंडर

जमशेदपुर। धालभूमगढ़ के सिलिकोसिस मरीजों के संबंध में राष्ट्रीय मानवाधिकार आयोग ने स्वास्थ्य विभाग के प्रधान सचिव, पूर्वी सिंहभूम के डीसी, श्रमायुक्त और एमजीएम मेडिकल कॉलेज के अधीक्षक से एक्शन टेकन रिपोर्ट की मांग की है। आयोग ने जून में ही सिलिकोसिस मरीजों के संबंध में विस्तृत जानकारी मांगी थी, लेकिन समय पर रिपोर्ट नहीं मिलने के कारण आयोग ने दोबारा रिमाइंडर भेजा है।

Tuticorin firing: HC asks TN why report not implemented

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Chennai: Tamil Nadu government has been asked to explain why no action was taken to implement Justice Aruna Jagadeesan report on the May 22, 2018, police firing at anti-Sterlite protesters, killing 13 people.

A division bench of the Madras high court, comprising Justice Nisha Banu and Justice N Mala, issued an interim order to that effect on Friday, on a plea moved by human rights activist Henri Tighagne.

Directing the government offer an explanation, the bench then adjourned the hearing to November 17 for the state to file its report.

In his petition, Tighagne wanted the court to direct the National Human Rights Commission (NHRC) to re-investigate the police firing. According to the petitioner, NHRC which commenced a suo motu probe into the incident closed the investigation

Directing that the government offer an explanation, the bench adjourned the hearing to November 17

within five months after the shoot out without recording any reasons.

He further alleged that the Tamil Nadu government had not fully implemented the recommendations of the commission. "Only ₹20 lakh compensation recommended by the commission has been provided to the families of the victims. But the state has not acted against the 17 police personnel who were named by the commission," he said.

The petitioner also wanted the court to direct the state to provide a copy of the report filed by the NHRC if any based on its probe. Responding to the plea, the state government informed the court that they have not received any report from the NHRC.

Sterlite firing that claimed 13 lives: Madras High Court seeks report on penal action taken against officials

<https://www.newindianexpress.com/states/tamil-nadu/2023/nov/04/sterlite-firing-that-claimed-13-lives-madras-high-court-seeks-report-on-penal-action-taken-against-officials-2629889.html>

Tiphane said the commission had recommended action against 17 police and revenue officials but no action has been taken yet.

CHENNAI: The Madras High Court has directed the state to file a reply on what action has been taken to prosecute 17 officials, including a district collector and an inspector general of police, as recommended by Justice Aruna Jagadeesan commission regarding the police firing on anti-Sterlite protesters in Thoothukudi in 2018 in which 13 people died.

A division bench of Justices J Nisha Banu and N Mala on Friday asked the government to explain “what has been done in terms of prosecution and disciplinary action” based on the commission’s recommendation. The court direction came on a petition filed by human rights activist and executive director of People’s Watch Henry Tiphane challenging the national human rights commission’s (NHRC) decision to close the suo motu inquiry initiated by it in the firing incident.

Tiphane said the commission had recommended action against 17 police and revenue officials but no action has been taken yet. He also said the CBI had registered FIR against only one police inspector. Regarding the closure of inquiry by the NHRC, he said the rights body had not touched upon the report of its investigation department but only cited the report filed by the state to close the inquiry. Advocate General R Shunmugasundaram told the HC the state has not received any probe report from the NHRC. The judges posted the case to November 17, 2023.

NHRC orders inquiry by DIG-ranked officer into Rayagada woman s death

<https://www.newindianexpress.com/states/odisha/2023/nov/04/nhrc-orders-inquiry-by-dig-ranked-officer-into-rayagada-womans-death-2629981.html>

As per the report of Rayagada SP, Sulabati and 12 other women were arrested in connection with a Rasta Roko agitation on December 26, 2022.

CUTTACK: The National Human Rights Commission (NHRC) on Friday ordered a probe by a deputy inspector general (DIG) ranked officer to inquire afresh into the death of a nine-month pregnant woman in Rayagada district and submit a report within two weeks.

The woman had died two days after her release from jail custody following childbirth. As per a complaint filed by Jeypore-based human rights activist and advocate Anup Patro, Sulabati Naik (32) of Paikaikupakhal within Andirakanj police limits had died due to medical negligence during her 15-day jail custody. Earlier after considering the report submitted by the Rayagada SP, the commission had asked him to submit all medical treatment records of Sulabati including the report of the doctor at the time of remand and the postmortem report.

After scrutiny of the health screening and medical documents of the deceased submitted by SP, Rayagada along with the post-mortem report on Friday, the NHRC said, "Let the case filed be examined by the DIG (I) to rule out any foul play, medical negligence, or commission of offense in the matter. He will submit his findings within two weeks. Put up the matter after two weeks."As per the report of Rayagada SP, Sulabati and 12 other women were arrested in connection with a Rasta Roko agitation on December 26, 2022.

NHRC seeks action taken report from Centre on homeless people

<https://timesofindia.indiatimes.com/india/nhrc-seeks-action-taken-report-from-centre-on-homeless-people/articleshow/104948624.cms?from=mdr>

BHUBANESHWAR: The National Human Rights Commission (NHRC) has asked for an action taken report from the Union ministry of housing and urban affairs and Union ministry of home in a case related to rehabilitation of homeless people and street children in the country. The Commission issued this direction on October 31 after hearing a petition filed by human rights activist and lawyer Radhakanta Tripathy. Secretaries of the two ministries have been asked to submit requisite reports within six weeks, failing which the Commission would be constrained to issue a coercive process under the Protection of Human Rights Act, 1993.

The petitioner has urged the Commission for integrated and comprehensive provisions for homeless people and street children in India, rehabilitation of such persons with basic dignity, availability of night-shelters throughout the country, accessibilities to health services and basic hygiene. Tripathy said these homeless people are suffering silently due to negligence, inaction and failure on the part of the government authorities across states/Union territories (UTs) in India. Lives of such people solely depend upon kindness extended by others, he added.

“As per 2011 census, there are around 1.77 million homeless people in India consisting of single men, women, elderly and disabled of which around 9.38 lakh live in urban areas,” read the order quoting petitioner’s plea.

The Commission has heard the petition several times after registration of the case on January 12. It had directed the ministries of home, health and family welfare and housing and urban affairs to submit their reports. Pursuant to the directions of the Commission, a report was submitted by the under secretary, ministry of health and family welfare (child health section) on September 15.

The report stated that the ministry has been supporting all states/UTs in implementation of reproductive, maternal, new born, child, adolescent health and nutrition (RMNCAH+N) strategy under the National Health Mission (NHM) based on the annual program implementation plan (APIP) submitted by states/UTs to improve child health survival.

“Requisite reports have not been submitted by the secretary of ministry of housing

and urban affairs and secretary of ministry of home affairs despite direction of the Commission. In the interest of justice, one opportunity is granted and the secretaries of ministry of housing and urban affairs and ministry of home affairs is directed to submit requisite action taken report in the instant case," read the order of the NHRC.

Sterlite firing: Report sought on penal action

EXPRESS NEWS SERVICE @ Chennai

THE Madras High Court has directed the state to file a reply on what action has been taken to prosecute 17 officials, including a district collector and an inspector general of police, as recommended by Justice Aruna Jagadeesan commission regarding the police firing on anti-Sterlite protesters in Thoothukudi in 2018 in which 13 people died.

A division bench of Justices J Nisha Banu and N Mala on Friday

asked the government to explain “what has been done in terms of prosecution and disciplinary action” based on the commission’s recommendation. The court direction came on a petition filed by human rights activist and executive director of People’s Watch Henry Tiphane challenging the national human rights commission’s (NHRC) decision to close the suo motu inquiry initiated by it in the firing incident.

Tiphane said the commission had recommended action against 17 po-

lice and revenue officials but no action has been taken yet. He also said the CBI had registered FIR against only one police inspector. Regarding the closure of inquiry by the NHRC, he said the rights body had not touched upon the report of its investigation department but only cited the report filed by the state to close the inquiry. Advocate General R Shunmugasundaram told the HC the state has not received any probe report from the NHRC. The judges posted the case to November 17, 2023.

HC seeks action taken report in Sterlite case

EXPRESS NEWS SERVICE
@ Chennai

THE Madras High Court has directed the Tamil Nadu government to file a reply on what action has been taken for prosecuting 17 government officials, including a district collector and an inspector general of police, as recommended by Justice Aruna Jagadeesan commission regarding the police firing on anti-Sterlite protesters in Thoothukudi in 2018 in which 13 people died.

A division bench of Justices J Nisha Banu and N Mala on Friday asked the government to explain "what has been done in terms of prosecution and disciplinary action" based on the recommendations of the commission.

The direction was issued on a petition filed by human rights activist and executive director of People's Watch Henry Tiphane challenging the National Human Rights Commission's (NHRC) decision to close the suo motu inquiry initiated by it in the firing incident.

Tiphane said the commission had recommended action against 17 police and revenue department officials including a collector and an IG but no action has been taken yet. Tiphane also said the CBI had



Cause of Action

The direction was issued based on a petition filed by executive director of People's Watch Henry Tiphane challenging the NHRC's decision to close the suo motu inquiry initiated by it in the firing incident.

registered FIR against only one police inspector leaving out the others responsible for the firing. Regarding the closure of inquiry by the NHRC, he said the rights body had not touched upon the report of its investigation department but only cited the report filed by the state government to close the inquiry.

Responding to a query raised by the bench during the previous hearing, advocate general R Shunmugasundaram said the state government had not received any inquiry report from the NHRC. The judges posted the matter to November 17, 2023.

राष्ट्रीय मानवाधिकार आयोग ने अधिकारियों को दोबारा भेजा रिमाइंडर

जमशेदपुर. धालभूमगढ़ के सिलिकोसिस मरीजों के संबंध में राष्ट्रीय मानवाधिकार आयोग ने स्वास्थ्य विभाग को प्रधान सचिव, पूर्वी सिंहभूम के डीसी, श्रमायुक्त और एमजीएम मेडिकल कॉलेज के अधीक्षक से एक्शन टेकन रिपोर्ट की मांग की है. आयोग ने जून माह में ही उक्त अधिकारियों सिलिकोसिस मरीजों के संबंध में विस्तृत जानकारी मांगी थी. लेकिन समय पर रिपोर्ट नहीं मिलने के कारण आयोग ने दोबारा रिमाइंडर भेजा है.



NHRC seeks DIG probe into death of pregnant woman

<https://timesofindia.indiatimes.com/city/cuttack/nhrc-seeks-dig-probe-into-death-of-pregnant-woman/articleshow/104957163.cms>

Cuttack: The National Human Rights Commission (NHRC) on Friday sought an inquiry by a DIG-ranked officer into the death of a 32-year-old pregnant woman following her release from the custody of Rayagada police on January 13.

The NHRC sought the report after taking on record the health screening and medical documents of the woman submitted by Rayagada SP Vivekanand Sharma, along with the post-mortem report. "Let the case filed be examined by the DIG to rule out any foul play, medical negligence or commission of offence in the matter. He will submit his findings within two weeks," the NHRC stated.

Sulabati Nayak, of Paikaikupakhal village under Andirakanj police station, died after childbirth on January 13. The post-mortem report opined that there was brain haemorrhage prior to her death which could have been due to a stroke arising out of hypertension and complication in her pregnancy. The NHRC had registered a case on the basis of a complaint filed by advocate Anup Patro, a Jeypore-based human rights activist. He alleged that Sulabati died due to medical negligence during her 15 days in custody.

Sulabati was arrested, along with 12 other women, in connection with a road blockade protest on December 26, 2022, and produced in court.

We also published the following articles recently

NHRC seeks report on 5-year-old's death
The National Human Rights Commission (NHRC) has taken notice of the death of a five-year-old boy in Delhi after a damaged entry gate fell on him. The NHRC has issued notices to the chief secretary, Delhi Development Authority, and city police commissioner. The victim's family and residents of the colony claim that despite their complaints, no action was taken. The NHRC has asked for detailed reports within four weeks and has also asked for information on any relief provided to the family and action taken against the responsible officials. The police have been asked to clarify the contradiction between their version and the eyewitness account.104875661

NHRC seeks action taken report from Centre on homeless people
The National Human Rights Commission (NHRC) has requested an action taken report from the Union ministries of housing and urban affairs and home in a case regarding the rehabilitation of homeless people and street children in India. The Commission issued this direction after hearing a petition filed by human rights activist Radhakanta Tripathy. The petitioner has urged for comprehensive provisions for homeless people and street children, including access to healthcare and basic hygiene. The secretaries of the two ministries have been given six weeks to submit the reports, or face coercive action.104948624

Swiss woman's murder: Initial autopsy report suggests death due to suffocationThe initial autopsy report of the Swiss woman found dead in West Delhi suggests that she died due to suffocation. The body of Nina Berger, aged around 30 years, was found tied with metal chains near a municipal school. The accused, Gurpreet Singh, who was arrested in the murder case, has been uncooperative and is changing statements. The final autopsy report is expected in a few days. Singh's police custody has been extended by five more days. The body will be cremated and the ashes handed over to the embassy for Berger's family.104830973

Tuticorin firing: HC asks TN why report not implemented

<https://timesofindia.indiatimes.com/city/chennai/tuticorin-firing-hc-asks-tn-why-report-not-implemented/articleshow/104956318.cms>

Chennai: Tamil Nadu government has been asked to explain why no action was taken to implement Justice Aruna Jagadeesan report on the May 22, 2018, police firing at anti-Sterlite protesters, killing 13 people.

A division bench of the Madras high court, comprising Justice Nisha Banu and Justice N Mala, issued an interim order to that effect on Friday, on a plea moved by human rights activist Henri Tiphagne.

Directing the government offer an explanation, the bench then adjourned the hearing to November 17 for the state to file its report.

In his petition, Tiphagne wanted the court to direct the National Human Rights Commission (NHRC) to re-investigate the police firing. According to the petitioner, NHRC which commenced a suo motu probe into the incident closed the investigation within five months after the shoot out without recording any reasons.

He further alleged that the Tamil Nadu government had not fully implemented the recommendations of the commission. "Only ₹20 lakh compensation recommended by the commission has been provided to the families of the victims. But the state has not acted against the 17 police personnel who were named by the commission," he said.

The petitioner also wanted the court to direct the state to provide a copy of the report filed by the NHRC if any based on its probe. Responding to the plea, the state government informed the court that they have not received any report from the NHRC.

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NHRC seeks action taken report from Centre on homeless people
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NHRC seeks report on 5-year-old's death
The National Human Rights Commission (NHRC) has taken notice of the death of a five-year-old boy who was killed when a damaged entry gate fell on him in Delhi. The NHRC has issued notices to the chief secretary, Delhi Development Authority, and city police commissioner. The victim's family and residents of the colony claim that no action was taken despite their complaints. The NHRC has asked for detailed reports on the incident and action taken within four weeks. The police are also asked to clarify contradictions in their version of events.104875661

Fill up vacancies in CIC, state information commissions: Supreme Court to Centre, states
The Supreme Court has directed the Centre and the states to urgently fill vacancies in the Central Information Commission and the state information commissions. The court stated that if the vacancies are not filled, the Right to Information Act of 2005 would become ineffective. The Department of Personnel and Training has been instructed to gather information from all states regarding the sanctioned strength, vacancies, and pending cases in the commissions. The court granted three weeks for the information to be provided. The directive came in response to a plea filed by RTI activist Anjali Bhardwaj.104824795

NHRC orders inquiry by DIG-ranked officer into Rayagada woman's death

EXPRESS NEWS SERVICE @Cuttack

THE National Human Rights Commission (NHRC) on Friday ordered a probe by a deputy inspector general (DIG) ranked officer to inquire afresh into the death of a nine-month pregnant woman in Rayagada district and submit a report within two weeks.

The woman had died two days after her release from jail custody following childbirth. As per a complaint filed by Jeypore-based human rights activist and advo-

cate Anup Patro, Sulabati Naik (32) of Paikaikupakhal within Andirakanj police limits had died due to medical negligence during her 15 day jail custody. Earlier after considering the report submitted by the Rayagada SP, the commission had asked him to submit all medical treatment records of Sulabati including the report of the doctor at the time of remand and the postmortem report.

After scrutiny of the health screening and medical docu-

ments of the deceased submitted by SP, Rayagada along with the post mortem report on Friday the NHRC said, "Let the case filed be examined by the DIG (I) to rule out any foul play, medical negligence, or commission of offence in the matter. He will submit his findings within two weeks. Put up the matter after two weeks."

As per the report of Rayagada SP, Sulabati and 12 other women were arrested in connection with a Rasta Roko agitation on December 26, 2022.

NHRC seeks detailed report on homeless people

STATESMAN NEWS SERVICE
BHUBANESWAR, 3 NOVEMBER:

The National Human Rights Commission (NHRC) has sought an Action Taken Report (ATR) from Secretary, Ministry of Housing and Urban Affairs and Secretary, Ministry of Home Affairs and directed the authorities concerned directed to submit requisite action taken report in the case of millions of landless and homeless families and street children living in India including Odisha.

The NHRC passed the order acting on a petition filed by human Rights lawyer Radhakantha Tripathy.

The inaction of the Union



and State Governments escalates the problems of trafficking, beggary, flesh trade and crimes of various magnitudes, Tripathy contended.

The NHRC sought for the additional/complete report as directed by the Commission in the matter to be sent latest by 22 December 2023.

The Statesman

Sat, 04 November 2023
<https://epaper.the>



Odisha govt asks varsities, colleges to ensure safety of transgenders, gender-neutral facilities on campuses

<https://odishatv.in/news/odisha/odisha-govt-asks-varsities-colleges-to-ensure-safety-of-transgenders-on-campuses-219280>

In the letter, the department requested the educational institutes to protect gender non-conforming students from bullying, harassment or other forms of violence in their respective jurisdictions.

The Odisha Higher Education Department has directed all the Registrars and principals of universities and degree colleges to adhere to the National Human Rights Commission (NHRC) advisory in order to ensure the safety of the transgenders on campuses.

In the letter, the department requested the educational institutes to protect gender non-conforming students from bullying, harassment or other forms of violence in their respective jurisdictions.

The department also directed to form monitoring committee cells at educational institutes to address prejudices, discrimination, sexual abuse and other violence against transgenders.

As per the department, gender-neutral facilities should be provided at all higher educational institutions including unisex toilets and restrooms.

The NHRC, in a letter to the Secretaries in the Department of Social Justice & Empowerment and Ministry of Corporate Affairs, Chief Secretaries of States and Administrators of Union Territories on September 26, had asked for the implementation of its recommendations in letter and spirit, and sought Action Taken Report within two months.

In the Advisory, the Commission observed that one of the primary concerns faced by transgender persons in the country is that despite the legal advancements, they continue to grapple with discrimination at various places like employment disparities, limited access to healthcare, and exclusion from social circles.

Sterlite firing: Report sought on penal action

EXPRESS NEWS SERVICE @ Chennai

THE Madras High Court has directed the state to file a reply on what action has been taken to prosecute 17 officials, including a district collector and an inspector general of police, as recommended by Justice Aruna Jagadeesan commission regarding the police firing on anti-Sterlite protesters in Thoothukudi in 2018 in which 13 people died.

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asked the government to explain “what has been done in terms of prosecution and disciplinary action” based on the commission’s recommendation. The court direction came on a petition filed by human rights activist and executive director of People’s Watch Henry Tiphane challenging the national human rights commission’s (NHRC) decision to close the suo motu inquiry initiated by it in the firing incident.

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lice and revenue officials but no action has been taken yet. He also said the CBI had registered FIR against only one police inspector. Regarding the closure of inquiry by the NHRC, he said the rights body had not touched upon the report of its investigation department but only cited the report filed by the state to close the inquiry. Advocate General R Shunmugasundaram told the HC the state has not received any probe report from the NHRC. The judges posted the case to November 17, 2023.

मौतघर में बदलते सीवर और सुप्रीम कोर्ट का आदेश

<https://jantaserishta.com/article/changing-sewer-in-mortuary-and-supreme-court-order-567897>

सुप्रीम कोर्ट ने आदेश दिया है कि यदि सीवर की सफाई के दौरान कोई श्रमिक मारा जाता है तो उसके परिवार को सरकारी अधिकारियों को 30 लाख रुपये मुआवजा देना होगा. सुप्रीम कोर्ट के जस्टिस एस रवींद्र भट और जस्टिस अरविंद कुमार की बेंच ने यह भी कहा कि सीवर की सफाई के दौरान स्थायी विकलांगता का शिकार होने वालों को न्यूनतम मुआवजे के रूप में 20 लाख रुपये का भुगतान किया जायेगा. यदि सफाई करते हुए कोई कर्मचारी अन्य किसी विकलांगता से ग्रस्त होता है तो उसे 10 लाख रुपये का मुआवजा मिलेगा. आदेश में यह भी कहा गया है कि सरकारें सुनिश्चित करें कि हाथ से मैला ढोने की प्रथा पूरी तरह समाप्त हो. यह इस तरह का कोई पहला आदेश नहीं है. परंतु कम खर्च में श्रम का लोभ, पेट भरने की मजबूरी और आम मजदूरों के सरकारी कानूनों से अनभिज्ञ होने के कारण यह अमानवीय कृत्य जारी है.

संसद के 2022 के शीतकालीन सत्र में सामाजिक न्याय एवं अधिकारिता राज्य मंत्री रामदास अठावले ने बताया था कि बीते तीन वर्ष के दौरान सीवर और सेप्टिक टैंक की सफाई करते समय 233 लोगों की मौत हुई है. विगत बीस वर्षों में देश में सीवर सफाई के दौरान 989 लोग जान गंवा चुके हैं. राष्ट्रीय सफाई कर्मचारी आयोग की रिपोर्ट कहती है कि 1993 से फरवरी 2022 तक देश में सीवर सफाई के दौरान सर्वाधिक 218 लोग तमिलनाडु में मारे गये. गुजरात में 153 और दिल्ली में 97 मौतें दर्ज की गयीं. उत्तर प्रदेश में 107, हरियाणा में 84 और कर्नाटक में 86 लोगों के लिए सीवर मौतघर बना.

ऐसी हर मौत का कारण सीवर की जहरीली गैस बताया जाता है. हर बार कहा जाता है कि यह लापरवाही का मामला है. पुलिस ठेकेदार के खिलाफ मामला दर्ज कर अपने कर्तव्यों की इतिश्री कर लेती है. लोग भी अपने घर के सेप्टिक टैंक की सफाई के लिए अनियोजित क्षेत्र से मजदूरों को बुलाते हैं. यदि उनके साथ कोई दुर्घटना होती है, तो उनके आश्रितों को न तो कोई मुआवजा मिलता है, न ही कोताही बरतने वालों को समझाइश. शायद पुलिस को भी नहीं मालूम कि इस तरह सीवर सफाई का ठेका देना हाईकोर्ट के आदेश के विपरीत है. समाज के जिम्मेदार लोगों ने कभी महसूस ही नहीं किया कि नरक कुंड की सफाई के लिए बगैर तकनीकी ज्ञान व उपकरणों के निरीह मजदूरों को सीवर में उतारना अमानवीय है.

यह विडंबना ही है कि सरकार व सफाई कर्मचारी आयोग सिर पर मैला ढोने की अमानवीय प्रथा पर रोक लगाने के नारों से आगे इस तरह से हो रही मौतों पर ध्यान ही नहीं देती है. राष्ट्रीय मानवाधिकार आयोग और मुंबई हाईकोर्ट ने आठ वर्ष पहले सीवर की सफाई के लिए दिशा-निर्देश जारी किये थे, जिनकी परवाह और जानकारी किसी को नहीं है. सरकार ने भी 2008 में एक अध्यादेश लाकर गहरे में सफाई का काम करने वाले मजदूरों को सुरक्षा उपकरण प्रदान करने की अनिवार्यता की बात कही थी. नरक कुंड की सफाई का जोखिम उठाने वाले लोगों की सुरक्षा-व्यवस्था को लेकर कई कानून हैं और मानव अधिकार आयोग के निर्देश भी. परंतु इनके पालन की जिम्मेदारी किसी की नहीं.

कोर्ट के निर्देशों के अनुसार सीवर की सफाई करने वाली एजेंसी के पास सीवर लाइन का मानचित्र, उसकी गहराई से संबंधित आंकड़े होने चाहिए. सीवर सफाई का दैनिक रिकॉर्ड, काम में लगे लोगों की नियमित स्वास्थ्य की जांच, आवश्यक सुरक्षा उपकरण मुहैया करवाना, काम में लगे कर्मचारियों की नियमित ट्रेनिंग, सीवर में गिरने वाले कचरे की हर दिन जांच जैसी आदर्श स्थिति कागजों से ऊपर कभी आ ही नहीं पायी. सुप्रीम कोर्ट का ताजा आदेश है तो ताकतवर, परंतु समस्या यह है कि अधिकांश

मामलों में मजदूरों को काम पर लगाने का कोई रिकॉर्ड ही नहीं होता. यह सिद्ध करना मुश्किल होता है कि अमुक व्यक्ति को अमुक ने इस काम के लिए बुलाया था या काम सौंपा था.

अनुमान है कि हर वर्ष देशभर के सीवरों में औसतन एक हजार लोग दम घुटने से मरते हैं. जो दम घुटने से बच जाते हैं उनका जीवन सीवर की विषैली गंदगी के कारण नरक से भी बदतर हो जाता है. देश में दो लाख से अधिक लोग जाम सीवरों को खोलने, मेनहोल में जमा गाद, पत्थर को हटाने के काम में लगे हैं. कई-कई महीनों से बंद पड़े इन गहरे नरक कुंडों में कार्बन मोनोऑक्साइड, हाइड्रोजन सल्फाइड, मीथेन जैसी दमघोटू गैसें होती हैं. यह जानते हुए कि भीतर जानलेवा गैसें और रसायन हैं, एक इंसान दूसरे इंसान को बगैर किसी बचाव या सुरक्षा साधनों के भीतर ढकेल देता है, जो शर्मनाक है.

सीवर की सफाई करने वाला 10-12 वर्ष से अधिक काम नहीं कर पाता है, क्योंकि उसका शरीर काम करने लायक रह ही नहीं जाता है. देश में कानून है कि सीवर सफाई करने वालों को गैस टेस्टर, गंदी हवा को बाहर फेंकने के लिए ब्लोअर, टॉर्च, दास्ताने, चश्मा और कान ढकने का कैप, हेलमेट मुहैया करवाना आवश्यक है. मुंबई हाईकोर्ट का निर्देश था कि सीवर सफाई का काम ठेकेदारों के माध्यम से नहीं करवाना चाहिए. सफाई का काम करने के बाद उन्हें पीने का स्वच्छ पानी, नहाने के लिए साबुन व पानी तथा स्थान उपलब्ध करवाने की जिम्मेदारी भी कार्यकारी एजेंसी की है. पर इन्हें मानता कौन है.

Panel seeks report on rehab of homeless people

<https://timesofindia.indiatimes.com/city/bhubaneswar/panel-seeks-report-on-rehab-of-homeless-people/articleshow/104957167.cms>

Bhubaneswar: The National Human Rights Commission (NHRC) has asked for an action taken report from the Union ministries of housing and urban affairs and home in a case related to rehabilitation of homeless people and street children.

The commission issued the direction on October 31 after hearing a petition filed by human rights activist and lawyer Radhakanta Tripathy. Secretaries of the two ministries have been asked to submit the required reports within six weeks.

The petitioner has urged the NHRC for integrated and comprehensive provisions for homeless people and street children in India and rehabilitation of such persons with basic dignity, among others.

We also published the following articles recently

NHRC seeks action taken report from Centre on homeless people
The National Human Rights Commission (NHRC) has requested action taken reports from the Union ministries of housing and urban affairs and home regarding the rehabilitation of homeless people and street children in India. The NHRC issued this request after hearing a petition from human rights activist Radhakanta Tripathy. The ministries have been given six weeks to submit the reports, or else the NHRC will take further action. The petitioner is calling for comprehensive provisions for homeless individuals, including access to night-shelters, healthcare, and basic hygiene.104948624

NHRC seeks report on 5-year-old's death
The National Human Rights Commission (NHRC) has taken notice of the death of a five-year-old boy in Delhi due to a damaged entry gate and has issued notices to the chief secretary, Delhi Development Authority, and the city police commissioner. The incident occurred on October 28, 2023, and despite complaints made by the victim's family and colony residents, no action was taken. NHRC has asked for detailed reports and information on any relief provided to the family and action taken against responsible officials. The commission has also asked the police to clarify contradictions regarding eyewitnesses to the incident.104875661

Left Homeless By Rain, They Now Stare At Himalayan Cold
Hemraj Verma, along with thousands of people in Himachal Pradesh, lost their homes due to the devastating floods and landslides caused by heavy monsoons. Despite receiving some aid from the government, the amount provided is not sufficient to rebuild their lives. Many are left homeless, living in cowsheds or with relatives, and struggling to find the means to construct new houses. The government has announced a relief package, but it has yet to reach all the victims. The situation remains uncertain for those affected by the natural disasters.104796192

स्टरलाइट गोलीबारी में 13 लोगों की जान, दंडात्मक कार्रवाई पर रिपोर्ट मांगी

<https://jantaserishta.com/local/tamil-nadu/13-people-killed-in-sterlite-firing-report-sought-on-punitive-action-570306>

मद्रास उच्च न्यायालय ने राज्य को यह जवाब दाखिल करने का निर्देश दिया है कि स्टरलाइट विरोधी प्रदर्शनकारियों पर पुलिस गोलीबारी के संबंध में न्यायमूर्ति अरुणा जगदीसन आयोग की सिफारिश के अनुसार एक जिला कलेक्टर और एक पुलिस महानिरीक्षक सहित 17 अधिकारियों के खिलाफ मुकदमा चलाने के लिए क्या कार्रवाई की गई है। 2018 में थूथुकुडी में 13 लोगों की मौत हो गई थी।

न्यायमूर्ति जे निशा बानू और न्यायमूर्ति एन माला की खंडपीठ ने शुक्रवार को सरकार से यह बताने को कहा कि आयोग की सिफारिश के आधार पर "अभियोजन और अनुशासनात्मक कार्रवाई के संदर्भ में क्या किया गया है"। अदालत का यह निर्देश मानवाधिकार कार्यकर्ता और पीपुल्स वॉच के कार्यकारी निदेशक हेनरी टीफेन द्वारा दायर एक याचिका पर आया, जिसमें गोलीबारी की घटना में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) द्वारा शुरू की गई स्वतः संज्ञान जांच को बंद करने के फैसले को चुनौती दी गई थी।

टिपाने ने कहा कि आयोग ने 17 पुलिस और राजस्व अधिकारियों के खिलाफ कार्रवाई की सिफारिश की थी लेकिन अभी तक कोई कार्रवाई नहीं की गई है। उन्होंने यह भी कहा कि सीबीआई ने सिर्फ एक पुलिस इंस्पेक्टर के खिलाफ एफआईआर दर्ज की है। एनएचआरसी द्वारा जांच बंद करने के संबंध में, उन्होंने कहा कि अधिकार निकाय ने अपने जांच विभाग की रिपोर्ट को नहीं छुआ है, बल्कि जांच बंद करने के लिए केवल राज्य द्वारा दायर रिपोर्ट का हवाला दिया है। महाधिवक्ता आर शुनमुगसुंदरम ने उच्च न्यायालय को बताया कि राज्य को एनएचआरसी से कोई जांच रिपोर्ट नहीं मिली है। न्यायाधीशों ने मामले की तारीख 17 नवंबर, 2023 तय की।